

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

IA(I.B.C)/ 1041 (CH)2024
In
CP (IB) No. 33/Chd/Hry/2024

IN THE MATTER OF:

Patel Integrated Logistics Ltd

...Petitioner

Vs

Dartwell Xpress Pvt Ltd.

...Respondent

Under Section: 9, IBC 2016, Sec 60(5)

Order delivered on 02.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Garima Gupta, Advocate

ORDER

IA No. 1041/2024

Vakalatnama has been filed vide Diary No.03967/1 dated 18.04.2024. The same is taken on record. In pursuance of last order, a compliance affidavit has been filed vide Diary No. 01387 dated 18.04.2024. The same is also taken on record. As per compliance affidavit the consolidated date of default is 31.03.2020. Thus, IA No.1041/2024 is allowed and ***disposed of accordingly*** and be tagged with the main petition for reference purpose.

CP (IB) No. 33/Chd/Hry/2024

Heard. Issue notice of this petition to the respondent-corporate debtor for 10.07.2024 to show cause as to why this petition be not admitted. The petitioner shall

collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within three weeks.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

Let the matter be listed on 10.07.2024.

-Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja